

**Central Administrative Tribunal
Principal Bench, New Delhi**



**RA No.201/2019
MA No.2463/2021
in
OA No.3957/2016**

This the 13thday of September, 2021

(Through Video Conferencing)

**Hon'ble Mr. A.K. Bishnoi, Member (A)
Hon'ble Mr. R.N. Singh, Member (J)**

1. Union of India
Through its Secretary
Ministry of Home Affairs
North Block, New Delhi.
2. Commissioner of Police
PHQ, IP Estate, New Delhi.
3. D.C.P. (Establishment) PHQ,
IP Estate, New Delhi.

...Review Applicants

(Through Advocate: Mr. Amit Anand)

VERSUS

Sh. Harbir Singh, SI in Delhi Police
Group 'C' PIS No.28862605
Aged about 55 years
S/o Late Sh.Rohtas Singh
R/o F-2/22, Mohan Garden, Uttam Nagar
New Delhi.

...Review Respondent

(Through Advocate: Mr. Anil Singhal)



ORDER (Oral)

Hon'ble Mr. R. N. Singh, Member (J):

In the present MA No.2463/2021, it is contended on behalf of the respondents that the aforesaid Original Application was disposed of by this Tribunal vide Order/Judgment dated 27.08.2019 in the light of the Judgment dated 06.02.2019 in OA No. 2996/2017 and the respondents in the OA have filed the aforesaid Review Application. It is further contended that the matter was lastly listed on 28.02.2020 and thereafter the same could not be listed in view of the situation prevalent on account of Covid-19 pandemic.

2. With the assistance of averments made in the MA, learned counsel for the applicants further submits that during the pendency of the present RA, the Hon'ble Supreme Court has decided the issue vide Order/Judgment dated 04.03.2021 in Civil Appeal No. 6283/2015 (Annexure MA-1). He further adds that pursuant to the Order/Judgment of the Hon'ble Apex Court under reference, the respondents have passed order dated 26.04.2021 (page 14 of MA) and further Order dated 08.06.2021 (page 18 of MA).



3. Accordingly, Mr. Amit Anand submits that the present Review Application filed on behalf of the respondents in the Original Application be disposed of as having become infructuous.
4. In view of the aforesaid facts and circumstances and at the request of learned counsel for the applicants in the present MA, the same is disposed of with order to treat the present RA as having become infructuous.

There shall be no order as to costs.

(R.N.Singh)
Member (J)

(A.K. Bishnoi)
Member (A)

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